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12.00 hrs

Title: Papers laid on the Table by Ministers/members.

MADAM SPEAKER: Now the House shall take up Papers to be laid on the Table.

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Madam, I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2009-2010.

(Placed in Library, see No. LT 538/15/09)

- (2) A copy of the Sugar Development Fund (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 508(E) in Gazette of India dated the 7th July, 2009 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

(Placed in Library, see No. LT 539/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, on behalf of my colleague Shri Vilasrao Deshmukh, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. PA 27 of 2009-10) – Performance Audit of Activities of selected Public Sector Undertakings under article 151(1) of the Constitution.

(Placed in Library, see No. LT 540/15/09)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Madam, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2007-2008.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, see No. LT 541/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Madam, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, see No. LT 542/15/09)

(3) A copy of the Notification No. S.O. 988(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 2009 making certain amendments in the Notification No. S.O. 306(E) dated the 1st March, 2007 issued under Section 10 of the Khadi and Village Industries Commission Act, 1956.

(Placed in Library, see No. LT 543/15/09)

(4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.

(Placed in Library, see No. LT 544/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2009-2010.

(Placed in Library, see No. LT 545/15/09)

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): Madam, on behalf of my colleague Shri Pratik Prakashbapu Patil, I beg to lay on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, see No. LT 546/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmbai National University of Physical Education, Gwalior, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmbai National University of Physical Education, Gwalior, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, see No. LT 547/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table :--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India,

New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, see No. LT 548/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1582(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 28 (Lucknow-Faizabad Section) in the State of Uttar Pradesh.
- (ii) S.O. 1584(E) to S.O. 1587(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (iii) S.O. 1537(E) published in Gazette of India dated the 23rd June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (iv) S.O. 1573(E) published in Gazette of India dated the 29th June, 2009 making certain amendments in the Notification No. S.O. 2153(E) dated the 18th December, 2007.
- (v) S.O. 1574(E) published in Gazette of India dated the 29th June, 2009 making certain amendments in the Notification No. S.O. 2153(E) dated the 18th December, 2007.
- (vi) S.O. 1624(E) published in Gazette of India dated the 3rd July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 31 (Khargaria-Purnea Section) in the State of Bihar.
- (vii) S.O. 1517(E) published in Gazette of India dated the 19th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (viii) S.O. 786(E) published in Gazette of India dated the 19th March, 2009 regarding levy of fees on mechanical vehicles for the use of the high level permanent bridge at Nandghat across Sheonath river of National Highway No. 200 in the State of Chhattisgarh.
- (ix) S.O. 1539(E) published in Gazette of India dated the 24th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (x) S.O. 1540(E) published in Gazette of India dated the 24th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xi) S.O. 1589(E) published in Gazette of India dated the 30th June, 2009 making certain amendments in the Notification No. S.O. 1535(E) dated the 13th September, 2007.
- (xii) S.O. 1623(E) published in Gazette of India dated the 3rd July, 2009 making certain amendments in the Notification No. S.O. 810(E) dated the 13th July, 2004.
- (xiii) S.O. 1662(E) published in Gazette of India dated the 8th July, 2009 making certain amendments in the Notification No. S.O. 196(E) dated the 19th January, 2009.
- (xiv) S.O. 1663(E) published in Gazette of India dated the 8th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xv) S.O. 1583(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Punjab.
- (xvi) S.O. 340(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 59 (Indore-M.P./Gujarat Border Section) in the State of Madhya Pradesh.
- (xvii) S.O. 551(E) published in Gazette of India dated the 26th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi Section) in the State of Madhya Pradesh.

- (xviii) S.O. 911(E) and S.O. 912(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi-Lakhandon Section) including construction of bypass in the State of Madhya Pradesh.
- (xix) S.O. 607(E) published in Gazette of India dated the 4th March, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 3 (Indore-Khalghat Section) including construction of bypass in the State of Madhya Pradesh.
- (xx) S.O. 861(E) published in Gazette of India dated the 26th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Madhya Pradesh.
- (xxi) S.O. 959(E) published in Gazette of India dated the 13th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 23 & 200 (Chandikhole-Duburi-Talcher Section) and 203 (Bhubaneswar-Puri Section) in the State of Orissa.
- (xxii) S.O. 1347(E) and S.O. 1348(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xxiii) S.O. 864(E) published in Gazette of India dated the 27th March, 2009 regarding acquisition of land for building (widening/two-laning, etc.), maintenance, management and operation of National Highway No. 154 (Lala bypass) in the State of Assam.
- (xxiv) S.O. 865(E) published in Gazette of India dated the 27th March, 2009 regarding acquisition of land for building (widening/two-laning, etc.), maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (xxv) S.O. 915(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxvi) S.O. 916(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xxvii) S.O. 920(E) and S.O. 921(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai Thoothukkudi Section) in the State of Tamil Nadu.
- (xxviii) S.O. 1144(E) and S.O. 1145(E) published in Gazette of India dated the 4th May, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) including the bypass in the State of Tamil Nadu.
- (xxix) S.O. 1229(E) to S.O. 1232(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxx) S.O. 1236(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxi) S.O. 1247(E) published in Gazette of India dated the 18th May, 2009 regarding acquisition of land for building (widening, two/four-laning etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1581(E) published in Gazette of India dated the 30th June, 2009 making certain amendments in the Notification No. S.O. 219(E) dated the 13th March, 2001.
- (xxxiii) S.O. 1588(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45 (Tindivanam-Vilupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 1568(E) published in Gazette of India dated the 26th June, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xxxv) S.O. 1630(E) and S.O. 1631(E) published in Gazette of India dated the 6th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 22 (Zirakpur-Panchkula-Kalka Section) in the State of Haryana.

- (xxxvi) S.O. 1592(E) published in Gazette of India dated the 30th June, 2009 regarding rates of fee to be collected at the Toll Plazas on National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxvii) S.O. 1593(E) published in Gazette of India dated the 30th June, 2009 regarding rates of fee to be recovered from the users of four laned stretch of National Highway No. 7 (Kothakota bypass –Kurnool Section) in the State of Andhra Pradesh.
- (xxxviii) S.O. 1659(E) published in Gazette of India dated the 7th July, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 25 (Amola Village to Jhansi bypass Section) in the States of Madhya Pradesh and Uttar Pradesh.
- (xxxix) S.O. 395(E) published in Gazette of India dated the 3rd February, 2009 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (xl) S.O. 860(E) published in Gazette of India dated the 26th March, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.
- (xli) S.O. 1140(E) published in Gazette of India dated the 4th May, 2009 authorizing Special Land Acquisition Officer, National Highways, Dharwad as the competent authority to acquire land *w.e.f.* the publication of the Notification for installation of "Weigh-in-Motion-cum-Automatic Traffic Counter Cum Classifier" of National Highway No. 63 (Ankola-Gooty Section) in the State of Karnataka.
- (xlii) S.O. 1199(E) published in Gazette of India dated the 12th May, 2009 regarding rates of fee to be recovered from the users of the National Highway No. 4 (Hubli-Dharwad Bypass) in the State of Karnataka.
- (xliii) S.O. 1264(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 17 (Kodungallur bypass) including construction of all cross drainage works in the State of Kerala.
- (xliv) S.O. 978(E) published in Gazette of India dated the 20th April, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxix) of (3) above.

(Placed in Library, see No. LT 549/15/09)

(5) A copy of the Notification No. S.O. 977(E) (Hindi and English versions) published in Gazette of India dated the 20th April, 2009 entrusting the stretches, mentioned therein, of the National Highway Nos. 3 and 9 to the National Highways Authority of India, issued under Section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library, see No. LT 550/15/09)

(6) A copy of the Notification No. F. No. NH-11014/2/2006-P&M (Hindi and English versions) published in Gazette of India dated the 15th May, 2009 regarding relinquishing the charge of the post of Presiding Officer, National Highway Tribunal, Lucknow *w.e.f.* 30.06.2007 issued under Control of National Highways (Land and Traffic) Act, 2002.

(Placed in Library, see No. LT 551/15/09)
